

படிவம் ஏ - பொது அறிவிப்பு

இந்திய நொடிந்த நிலை மற்றும் திவால் நிலை வாரியம் (நிறுவனங்களுக்கான திவால் தீர்மானம் நடைமுறை) விதிகள் 2016-ன் விதி 6ன் கீழ்

M/s SHAAN TECHNOLOGIES INDIA PRIVATE LIMITED க்கு

கடன் வழங்கியர்வர்களின் கவனத்திற்கு

தொடர்புடைய விவரங்கள்

1	நிறுவன கடனாளர் பெயர்	M/s. SHAAN TECHNOLOGIES INDIA PRIVATE LIMITED
2	நிறுவன கடனாளர் துவக்க தேதி	08ஆம் தேதி, ஜூன், 2011
3	எந்த அதிகாரத்தின் கீழ் நிறுவன கடனாளர் துவக்கம்/பதிவு	கம்பெனிகள் பதிவாளர் - சென்னை, தமிழ் நாடு
4	நிறுவன அடையாள எண் / நிறுவன கடனாளரின் வரம்பிர்க்குட்பட்ட அடையாள எண்	U72200TN2011PTC080982
5	நிறுவன கடனாளரின் பதிவு அலுவலகம் மற்றும் முதன்மை அலுவலக முகவரி (வேறு ஏதேனும் இருப்பின்)	No. 36, மயூரா காம்ப்ளெக்ஸ், 48, தானப்பா முதலி தெரு, மதுரை, தமிழ்நாடு - 625001, இந்தியா.
6	நிறுவன கடனாளரின் திவால் நிலை துவக்கப்பட்ட தேதி	23 / டிசம்பர் / 2020 (NCLT சென்னை அமர்வு - I, வழக்கு எண் - IBA/241/2019
7	திவால் தீர்மான நடைமுறை முடிவுரும் உத்தேச தேதி	21 / ஜூன் / 2021
8	இடைக்கால தீர்மான நிபுணராக செயல்படும் திவால் நிபுணரின் பெயர் மற்றும் பதிவு எண்	UTHUKULI VENKAT RAO SUJATHA - பதிவு எண்.- IBBI/IPA-001/IP-P01078/2017-18/11791
9	குழுவில் பதிவு செய்துள்ளபடி இடைக்கால தீர்மான நிபுணரின் முகவரி மற்றும் மின்னஞ்சல்	CA.U.V. SUJATHA Insolvency Professional 10/2, Rams Court, Balaji Nagar 1st Cross, Advaita Ashram Road, Salem, Tamil Nadu - 636004 e-mail: suja2122@gmail.com
10	தொடர்புக்கான இடைக்கால தீர்மான நிபுணரின் முகவரி மற்றும் மின்னஞ்சல்	
11	கோரிக்கைகளை சமர்ப்பிக்க கடைசி தேதி	06 / ஜனவரி / 2021
12	பிரிவு 21, உப பிரிவு (6ஏ) உட்கூறு (பி)ன் கீழ் கடன் வழங்கியவர்கள் வகுப்பு, வேறு ஏதேனும் இருப்பின் இடைக்கால தீர்மான நிபுணரால் உறுதி செய்யப்பட்டது	இடைக்கால தீர்மான நிபுணரிடம் உள்ள தகவல்களின் படி எதுவும் இல்லை
13	வகுப்பின் கீழ் கடன் வழங்கியவர்களின் அங்கீகரிக்கப்பட்ட பிரதிநிதியாக அடையாளம் காட்டப்பட்ட திவால் நிபுணரின் பெயர்கள் (ஒவ்வொரு பிரிவிலும் 3 பெயர்கள்)	பொருந்தாது
14	(ஏ) தொடர்புடைய படிவங்கள் மற்றும் (பி) அங்கீகரிக்கப்பட்ட பிரதிநிதிகள் விவரங்கள் கிடைக்கும் இடம்:	www.ibbi.gov.in → Quick Links→ Downloads→ IBBI(Insolvency Resolution Process for Corporate Persons) Regulations, 2016 .

M/S. SHAAN TECHNOLOGIES INDIA PRIVATE LIMITED நிறுவன திவால் தீர்மான நடைமுறையை 23/12/2020 (IBA/241/2019) அன்று துவங்குவதற்கு தேசிய நிறுவன சட்ட தீர்ப்பாயம், சென்னை ஆணையிட்டுள்ளது என்று இதன் மூலம் அறிவிக்கப்படுகிறது.

M/s. SHAAN TECHNOLOGIES INDIA PRIVATE LIMITED-க்கு கடன் வழங்கியவர்கள் எண் 10க்கு எதிரே கொடுக்கப்பட்டுள்ள இடைக்கால தீர்மான நிபுணரின் முகவரிக்கு தங்களின் உரிமை கோரல்களை ஆதாரத்துடன் 06/01/2021 அன்றோ அல்லது அதற்கு முன்னதாகவோ சமர்ப்பிக்கும்படி கேட்டு கொள்ளப்படுகிறார்கள்.

நிதி கடன் வழங்கியவர்கள் மின்னணு ஆதாரங்களின் மூலம் மட்டுமே தங்களின் உரிமை கோரல்களை சமர்ப்பிக்க வேண்டும். இதர கடன் வழங்கியவர்கள் ஆதாரங்களுடன் கூடிய தங்களது உரிமை கோரல்களை நேரடியாகவோ தபால் மூலமாகவோ அல்லது மின்னணு மூலமாகவோ சமர்ப்பிக்கலாம்.

உரிமை கோரல்களின் ஆதாரங்கள் கீழே குறிப்பிடப்பட்டுள்ள படிவங்களின் படி தாக்கல் செய்யப்பட வேண்டும்.

Form B – செயல்பாட்டு கடன் வழங்குநர்களின் உரிமைகோரல்களுக்கு (Operational Creditors)

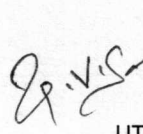
Form C – நிதி கடன் வழங்குநர்களின் உரிமைகோரல்களுக்கு (Financial Creditors)

Form D – தொழிலாளர்கள் மற்றும் பணியாளர்களின் உரிமைகோரல்களுக்கு (Workmen and Employees)

Form E – தொழிலாளர்கள் மற்றும் பணியாளர்களின் அங்கீகரிக்கப்பட்ட பிரதிநிதிகளின் உரிமைகோரல்களுக்கு (authorized representatives of Workmen and Employees)

தேதி: 27-12-2020

இடம்: செலம்


U. V. SUJATHA, B.Com., F.C.A., A.C.M.A., D.S.A.
IBBI Regn.No: IBBI/IPA-001/
IP-P01078/ 2017-18/11791
Enrolment No: IP/P-01078
INSOLVENCY PROFESSIONAL

பதிவு எண் - IBBI/IPA-001/IP-P01078/2017-18/11791

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

For the Attention of the Creditors of

M/s. SHAAN TECHNOLOGIES INDIA PRIVATE LIMITED

RELEVANT PARTICULARS		
1	Name of corporate debtor	M/s. SHAAN TECHNOLOGIES INDIA PRIVATE LIMITED
2	Date of incorporation of corporate debtor	08 th June, 2011
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Chennai
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72200TN2011PTC080982
5	Address of the registered office and principal office (if any) of corporate debtor	NO.36, Mayura Complex, 48 Dhanappa Mudali Street, Madurai, Tamil Nadu – 625001, India.
6	Insolvency commencement date in respect of corporate debtor	23 rd December, 2020 [Order of NCLT, Chennai Division Bench-I IBA/241/2019]
7	Estimated date of closure of insolvency resolution process	21 st June, 2021
8	Name and registration number of the insolvency professional acting as interim resolution professional	UTHUKULI VENKAT RAO SUJATHA– Reg No.: IBBI/IPA-001/IP-P01078/2017-18/11791
9	Address and e-mail of the interim resolution professional, as registered with the Board	CA U V Sujatha Insolvency Professional 10/2, Rams Court, Balaji Nagar 1st Cross, Advaitha Ashram Road, Salem, Tamil Nadu – 636004 e-mail: suja2122@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	
11	Last date for submission of claims	06 th January, 2021
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not available as per information available with IRP.
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable

14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	www.ibbi.gov.in → Quick Links→ Downloads → IBBI(Insolvency Resolution Process for Corporate Persons) Regulations, 2016 .
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Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s SHAAN TECHNOLOGIES INDIA PRIVATE LIMITED** on 23rd December, 2020 [IBA/241/2019].

The creditors of **M/s SHAAN TECHNOLOGIES INDIA PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 06th January, 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The Proof of Claims is to be submitted as per following specified forms.

Form B – For claims by Operational Creditors

Form C – For claims by Financial Creditors

Form D – For claims by Workmen and Employees

Form E – For claims by authorized representatives of Workmen and Employees

Submission of false or misleading proofs of claim shall attract penalties.

U.V. Sujatha



Date : 27-12-2020

Place : Salem.

UTHUKULI VENKAT RAO SUJATHA
Interim Resolution Professional
Regn.No: IBBI/IPA-001/IP-P01078/2017-18/11791

COP-ING WITH THE PANDEMIC

2020 is a year like no other, trying. The year saw police department waging a war against criminals and an invisible enemy: Coronavirus. The virus attacked hundreds of men in khaki and even killed three. But the department has managed to deal with it by devising new strategies. Vignesh V @ Madurai

COPS WHO FELL PREY TO COVID

SSI P Malarsamy

SSI Pandi

SSI N Uma Shankar

As there arose a need for additional police strength, the department recruited 529 persons during the lockdown

NEW OFFICIALS

Inspector General of Police (IG) South Zone Dr S Murugan, City Commissioner of Police Prem Anand Sinha, Deputy Inspector General of Police (DIG)-Madurai S Rajendran, Superintendent of Police (Madurai) Sujit Kumar and Deputy Director (south region) of the Fire and Rescue Service Department (TNFRSD) N Vijayakumar and District Officer of the department S Vinoth

MURDER CASES

● Kunnathur village panchayat president P Krishnarajan and the panchayat helper Munayyasamy were hacked to death. K Senthil (40), brother of notorious rowdy 'Varichiyur' Selvam, and his relative P Balaguru (46) were arrested later

● G Lavanya (35) of Bharathi Ula Street was murdered by her husband and his aides for property

● A five-member gang of armed men hacked V Murugan (40), a patient undergoing treatment at ICU of Government Rajaji Hospital, to death. The suspects were arrested later

● Three of a family arrested in connection with a female infanticide in Checkanur police station limit.

GANG WAR CONTINUES

The long-running war between VK Guruswamy and Rajapandi gangs is continuing in this year as well. Two petrol bombs were hurled at the house of former DMK zonal chairman VK Gurusamy, damaging eight vehicles parked in the area. The notorious rowdy, wanted in 25 cases and a prime accused in the gang war, S Kalimuthu alias Vellaikaali (32), was arrested and he was detained under Goondas Act.

MONEY LAUNDERING

Seven persons were arrested for attempting to convert ₹3.85 lakh Brazilian currency through illegal means. Similarly, the city arrested also arrested a 5-member gang for stocking 239 counterfeit ₹500 denomination notes. A 32-year-old history-sheeter posed as a police personnel and cheated 9 persons in Madurai and Sivaganga districts by seizing their properties. He had claimed that they had violated the 144 CrPC in Madurai and Sivaganga districts.

MEDICAL CRIME

A quack, Selvaperumal of Mettu Street in Bethaniyapuram, booked for administering an expired medicine to a patient who approached him, complaining fever.

ANIMALS

Tiruparankundram Subramaniasamy Temple elephant Deivanai killed its mahout S Kalidass alias Kali; A dog sacrificed its life to save its owner during a country made bomb explosion at Goundanpatti near Palamedu



Petrol bombs were hurled at the house of former DMK zonal chairman VK Gurusamy, damaging eight vehicles parked in the area. And, a rowdy, wanted in 25 cases, S Kalimuthu was arrested
Sources



The CB-CID officials conducted an inquiry related to arrested Sri Lankan criminal Angoda Lokka; Nine were arrested in connection with PM Kisan scam in Madurai

SETBACK FOR THE POLICE

In the wake of Sathankulam custodial death case, the Executive Director of People's Watch Henri Tiphagne in Madurai has demanded to set up the state/district police complaints authority to inquire the allegations like misconduct and abuses of police personnel in district/state level as "it would bring change in police culture".

A 20-year-old youth Ramesh of Anaikarapatti village was found hanging after he was allegedly taken to police station for questioning in connection with his brother's elopement with a minor girl. The

FIREMEN KILLED

Two firemen killed while fighting fire in the city limit on the day of Deepavali.

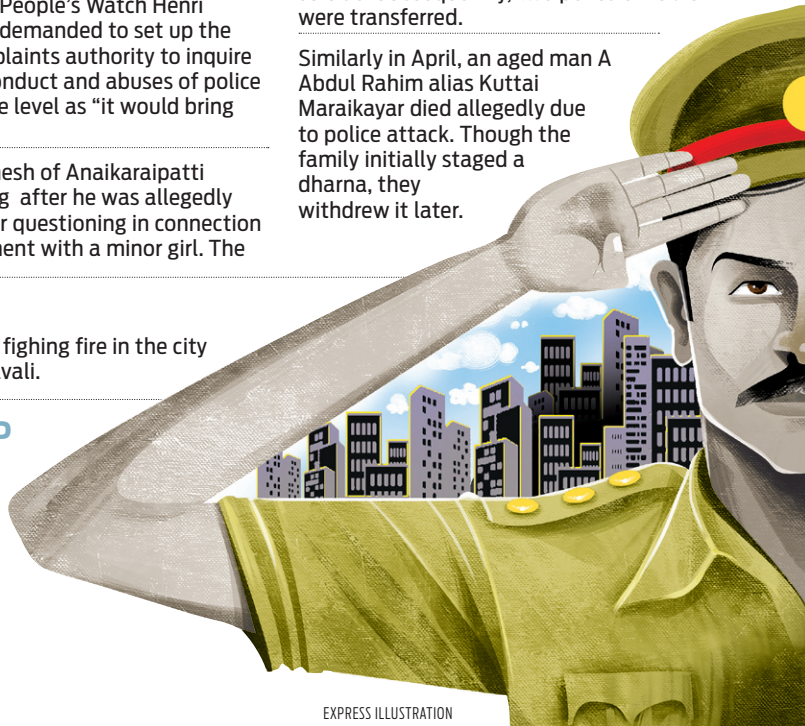
IDOLS RECOVERED

Panchaloga idols were stolen from Sri Petchiamman Temple in Madurai city. The idols were later recovered and three persons were arrested in connection with the case.

CBCID

family members claimed he died due to custodial torture but the police attempted to project it as suicide. Subsequently, two police officials were transferred.

Similarly in April, an aged man A Abdul Rahim alias Kuttai Maraikayar died allegedly due to police attack. Though the family initially staged a dharna, they withdrew it later.



EXPRESS ILLUSTRATION

Southern Railway cancels Tejas Exp

EXPRESS NEWS SERVICE
@ Madurai

SOUTHERN Railway has cancelled the Tejas Superfast Express from January 4 due to poor patronage of passengers and the refund for the reserved tickets would be disbursed to the passengers soon.

Train No. 02613 Chennai Egmore to Madurai Tejas special train (6 days a week, except Thursday) leaves Chennai Egmore at 06.00 am. and reaches Madurai at 12.20 pm on the same day. In the Return Direction, Train No. 02614 Madurai to Chennai Egmore Tejas Special train (6 days a week, except Thursday)



leaves Madurai at 03.15 pm and reaches Chennai Egmore at 9.30 pm on the same day. In view of the pandemic, the number of passengers travelling in Tejas has reduced drastically.

Speaking to *TNIE*, an official from Madurai Division of Southern Railway said that the Chennai - Madurai Tejas Express was occupied by only 43 per cent of passengers in October and in November, the express train saw an attendance of below 50 per cent passengers.

Refund would be given to the passengers who had booked tickets in Tejas Superfast Express.

Railway extends festival special trains

Madurai: Southern Railway has extended all festival special trains. Officials said that train no.06352 Nagercoil to Mumbai special train would be extended from January 3 to January 31. Train no.06351 Mumbai to Nagercoil Express has been extended from January 4 to February 1. Train no.06053 Madurai to Bibaher weekly special train would be extended from January 7 to January 28, he said. The following trains running between Rameswaram and Okha, Tirunelveli and Bilaspur, Tirunelveli and Mumbai Dadar, and Tirunelveli and Gandhidham are extended.

Fishermen observe 16th anniversary of Tsunami

EXPRESS NEWS SERVICE
@ Thoothukudi

FISHERMEN stayed away from fishing to mark the 16th anniversary of Tsunami which killed several hundreds of people. The Tsunami waves struck the Coromandel coast on December 26, 2004 and devastated the coastal regions.

In Thoothukudi, the giant Tsunami waves washed away three fishermen and nine persons were killed at different tourist places. At least 19,625 families were affected. The fishermen who belong to mechanised fishing vessels and country boats stayed away from fishing, and held special prayers. They lit candles and also showered flower petals and poured milk in the sea.



Collector M Arvind offering floral tribute at the Tsunami memorial, Kaniyakumari

Residents pay homage to the victims in Nellai

Tirunelveli: Residents of Idinthakarai paid homage to the victims of Tsunami on Saturday. Marking the 16th year of the tragedy, they conducted a prayer ceremony in nearby churches and later poured water, sprinkled flower petals in the sea waters paying homage to the victims.

Floral tribute for victims at Tsunami memorial

Nagercoil: On the 16th Tsunami anniversary, the residents offered floral tribute and prayed at the Tsunami cemetery. At Kottilpadu coastal village, parish priest Father C Raj began a silent procession. Similarly, floral tribute was paid to the victims at other coastal villages in the district.

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) For the Attention of the Creditors of M/s. SHAAN TECHNOLOGIES INDIA PRIVATE LIMITED		
RELEVANT PARTICULARS		
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8	Name and registration number of the insolvency professional acting as interim resolution professional	UTHUKULI VENKAT RAO SUJATHA - Reg No.:IBBI/PA-001/IP-P01078/2017-18/11791
9	Address and e-mail of the interim resolution professional, as registered with the Board	CA U V Sujatha, Insolvency Professional, 10/2, Rams Court, Balaji Nagar 1st Cross, Advaita Ashram Road, Salem, Tamil Nadu - 636 004. e-mail : suja2122@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	CA U V Sujatha, Insolvency Professional, 10/2, Rams Court, Balaji Nagar 1st Cross, Advaita Ashram Road, Salem, Tamil Nadu - 636 004. e-mail : suja2122@gmail.com
11	Last date for submission of claims	06th January, 2021
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not available as per information available with IRP.
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	www.ibbi.gov.in → Quick Links → Downloads → IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s SHAAN TECHNOLOGIES INDIA PRIVATE LIMITED** on 23rd December, 2020 [IBA/241/2019]. The creditors of **M/s SHAAN TECHNOLOGIES INDIA PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 06th January, 2021 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. The Proof of Claims is to be submitted as per following specified forms. Form B - For claims by Operational Creditors Form C - For claims by Financial Creditors Form D - For claims by Workmen and Employees Form E - For claims by authorized representatives of Workmen and Employees Submission of false or misleading proofs of claim shall attract penalties.

Date : 27-12-2020
Place : Salem

UTHUKULI VENKAT RAO SUJATHA
Interim Resolution Professional
Regn.No:IBBI/PA-001/IP-P01078/2017-18/11791

केनरा बैंक Canara Bank (A Government of India Undertaking) THENI BRANCH	
E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002	
Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/ charged to the Secured Creditor, the constructive/physical possession of which has been taken by the Authorised Officer of Theni Branch of the Canara Bank , will be sold "As is where is", "As is what is", and " Whatever there is" on 29.01.2021 , for recovery of Rs. 2,10,49,397/- (Rupees Two Crore Ten Lakh Forty Nine Thousand Three Hundred and Ninety Seven only) as on 19.12.2020 and further interest there on from 01.12.2020 + cost due to the Theni Branch of Canara Bank from Ramar S.	
The reserve price of the Property 1 and Property 2 will be Rs. 59,30,000/- (Rupees Fifty Nine Lakh Thirty Thousand only)+ Rs. 24,00,000/- (Rupees Twenty Four Lakhs only) resp. and the earnest money deposit will be Rs 5,93,000/- (Rupees Five Lakh Ninety Three Thousand only) and 2,40,000/- (Rupees Two Lakh Forty Thousand only) resp. The Earnest Money Deposit shall be deposited on or before 28.01.2021, 4.00 pm.	
Details and full description of the property(ies): (Mention the properties as mentioned in MODTD)	
All the part and parcel of the Land and Residential building bearing D.No E157 over an extent of 1897.5 Sqft bearing Plot No.E157 situate in Ward No.93 Santhanam Road T.V.S Nagar, Madurai Corporation comprised in Re-Survey No.130 of Madakulam Revenue Village, Madurai South Taluk, Madurai No.4 Joint Sub Registration, Madurai South Registration District bounded by : On the North by : Road, On the South by : Plot Nos. E149 and E150 Houses, On the East by : Plot No. E156 House, On the West by : Plot No. E158 House. All the part and parcel of the land and Residential building situated at Theni District, Bodinayakkanur Municipality, land and Residential Building measuring 992.02 Sqft comprised in S.No.3124/1 Old Door No-134A and New Door No-15 Situate At Ward No-26 ,Chinna Sowdamman Kovil Street,Bodinayakkanur, Bodinayakkanur Sub Registration,Periyakulam Registration District bounded by : On the North by : Chinna Sowdamman Kovil Street in S. No. 3175, On the South by : Kaliyappa Nadar House in S.No. 3114, On the East by : Subramani Partition House in S. No. 3124/1, On the West by : Muthusamy Chettiar and others House in S. No. 3124/1	
For detailed terms and conditions of the sale please refer the link "E-Auction" provided in Canara Bank's website (www.canarabank.com) or may contact Chief manager, Theni Branch canara bank, Ph. No. 04546-255009 or Manager Theni Branch, Ph. No 04546- or Regional Office, during office hours on any working day.	
Date : 19.12.2020 Place : Theni	Authorised Officer Canara Bank
Service Provider : M/s. E - Procurement Technologies Ltd, Mr. Praveen kumar Thevar, Mobile : 09722778828, 09655591945, Email : praveen.thevar@auctiontiger.net	

CHANGE OF DATE OF BIRTH	
I, Ex.No 14493371W Rank: NK, E.KUMAR Son Of Esakkimuthu, Indian, Hindu, Aged 57 Years, residing at Door No.8, Subramaniasamy Kovil Vadakku Mada Veethi, Sattur - 626203, District Virudhunagar, State Tamil Nadu. In all My Army Records my Wife's V.MEENAKSHI Date of Birth was Wrongly entered as 13.04.1969. I Solemnly affirm that my Wife's correct Date of Birth is 17.04.1969 as per all documents.	E.KUMAR (Husband)

GOVERNMENT OF TAMIL NADU DIRECTORATE OF MEDICAL EDUCATION KILPAUK, CHENNAI 10.	
Notification Admission to M.Phil Clinical Psychology 2020-2021 session Filled in application forms are invited for admission to M.Phil Clinical Psychology course at the Institute of Mental Health, Kilpauk, Chennai. For downloading the application with prospectus kindly visit our websites www.tnhealth.tn.gov.in & www.tnmedicalselection.org . Commencement of downloading of application forms: 27.12.2020. Last date submitting filled in application forms: 05.01.2021 - 5.00 PM DIPR/1324/DISPLAY/2020 DIRECTORATE OF MEDICAL EDUCATION	

STATE BANK OF INDIA KODAIKANAL BRANCH - (00799) No:71/191, Anna Salai, Kodaikanal - 624 101, Dindigul District.	
POSSESSION NOTICE (For Immovable Property - Rule 8(1)) WHEREAS the undersigned being the Authorized Officer of the STATE BANK OF INDIA,Kodaikanal Branch , under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No.3 of 2002) and in exercise of the powers conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice to the below mentioned Borrower(s) / Guarantor(s) on the below mentioned Demand Notice dates to repay the amount within 60 days from the date of receipt of the said notice. The below mentioned Borrower(s) / Guarantor(s) having failed to repay the amount, notice is hereby given to the Borrower(s) / Guarantor(s) / Legal Heirs and the public in general that the undersigned has taken possession of the properties described herein belonging to the below mentioned Borrower(s) / Guarantor(s) in exercise of powers conferred on him under section 13(4) of the said Act read with Rules 8 & 9 of the said rules on this S.No: 1 to 2 : 23.12.2020 . The Borrower(s)/Guarantor(s) in particular and the public in general are hereby cautioned not to deal with the properties described herein below and any dealing with the properties. The Borrower(s)/Guarantor(s) attention is invited to provisions of Sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.	
I) Borrowers Name : K M Stores, Mr.Abdul Majeeth(Legal Heir of M K Mustafa), Mrs.Sarifa begum (Legal Heir of M K Mustafa), Ms. Saleema (Legal Heir of M K Mustafa), Ms.Safeka Banu (Legal Heir of M K Mustafa). Guarantors :Mr.Abdul Majeeth(Legal Heir of M K Mustafa), Mrs.Sarifa begum (Legal Heir of M K Mustafa), Ms. Saleema (Legal Heir of M K Mustafa), Ms.Safeka Banu (Legal Heir of M K Mustafa), Mr.M.K.Siraj, M.K.Sulthan, Mr.M.K.Ismail, Account Nos.(30165888776) Demand Notice u/s 13(2) date : 10.02.2020. Liability as on 05.02.2020 : Rs.36,17,395 (Rupees Thirty Six Lakhs Seventeen thousand Three hundred and Ninety Five only)+ further interest from 06.02.2020 and incidental expenses, cost, charges, etc., Liability as on 30.11.2020 : Rs.42,76,234/- (Rupees Forty Two Lakhs Seventy Six Thousand Two Hundred and Thirty Four only)+ further interest & Costs thereon from 01.12.2020.	
Details of Immovable Property: Dindigul Rd, Kodaikanal Sd, Kodaikanal Taluk & Town, Mudhaliapuram 4th Street under Kodaikanal Survey No : 375/B-17, B-18 Correlated in the Settlement New Survey No Ward D, Block3, T.S.No:82, House Property Bearing Door No:7/7, Measuring 8 1/4 Cents Bounded on : East by : Tutoicorin B.V.Naidu Bungalow, South by : House of Mr.Narayanasaamy Pillai, North by : 12 feet East-west Road, West by : Property of Mr.Sri Krishna Naidu. Within The Above boundaries, a house Property measuring : East west : 20 feet, North South : 31 feet & Another measuring, East west : 48 feet, North South : 21 feet, with all its amenities etc., and situated within the Registration District of Dindigul, Sub-Registration District of Kodaikanal and within the Kodaikanal Municipality Limits. (Schedule of Immovable property mortgaged to the Bank, belonging to 1. (late) Sri.M.K.Mustafa s/o Sri.P.A.M.Khader Mydeen Rowther Residing at 7-167, Mudhaliapuram 4th Street, Kodaikanal. 2. Shri.M.K.Sulthan s/o.Sri.P.A.M.Khader Mydeen Rowther Residing at 7-7D, Mudhaliapuram 4th Street, Kodaikanal. 3. Shri.M.K.Ismail s/o. Shri. P.A.M.Khader Mydeen Rowther Residing at 7/22, Mudhaliapuram 4th Street, Kodaikanal. 4. Shri.M.K.Siraj s/o.Sri.P.A.M.Khader Mydeen Rowther Residing at 7-7D, Mudhaliapuram 4th Street, Kodaikanal.)	
II) Borrowers Name :Ms M.K. Mustafa and Brothers, Mr.M.K.Sulthan, Mr.M.K.Siraj, Mr.M.K.Ismail, Mr.Abdul Majeeth(Legal Heir of M K Mustafa), Mrs.Safeka Banu (Legal Heir of M K Mustafa), Ms. Saleema (Legal Heir of M K Mustafa), Ms.Sarifa Begum (Legal Heir of M K Mustafa). Guarantors : Mr.M.K.Sulthan, Mr.M.K.Siraj, Mr.M.K.Ismail, Mr.Abdul Majeeth, Mrs.Safeka Banu (Legal Heir of M K Mustafa), Ms. Saleema (Legal Heir of M K Mustafa), Ms.Sarifa Begum (Legal Heir of M K Mustafa) Account Nos.(37779741484 & 34548910390) Demand Notice u/s 13(2) date : 28.01.2020. Liability as on 23.01.2020 : Rs.51,93,947/- (Rupees Fifty One Lakhs Ninety Three thousand Nine hundred and Forty Seven only)+ further interest from 24.01.2020 and incidental expenses, cost, charges, etc., Liability as on 30.11.2020 : Rs.39,24,409/- (Rupees Thirty Nine Lakhs Twenty Four Thousand Four Hundred and Nine only)+ further interest & Costs thereon from 01.12.2020.	
Details of Immovable Property: Dindigul Rd, Kodaikanal Sd, Kodaikanal Taluk & Town, Mudhaliapuram 2nd Street under Kodaikanal Township No : 375/B-16, Correlated in the Settlement New Survey No Ward D, Block3, T.S.No:51, an extent of 0.02.0 Ares in ward 7 commercial Property bearing Old Door No:7/22-A in New Door No:(22)-16-19 measuring 2592 sq.ft bounded on North by : Bajani Madam Lane, East by : Mudhaliapuram South-North Road, South by : Jothinadar House & Lane, West by : Mudhaliapuram South-North Road. (Schedule of Immovable property mortgaged to the Bank, belonging to 1. (late) Sri.M.K.Mustafa s/o Sri.P.A.M.Khader Mydeen Rowther Residing at 7-167, Mudhaliapuram 4th Street, Kodaikanal. 2. Shri.M.K.Sulthan s/o.Sri.P.A.M.Khader Mydeen Rowther Residing at 7-7D, Mudhaliapuram 4th Street, Kodaikanal. 3. Shri.M.K.Ismail s/o.Sri.P.A.M.Khader Mydeen Rowther Residing at 7/22, Mudhaliapuram 4th Street, Kodaikanal. 4. Shri.M.K.Siraj s/o. Shri. P.A.M.Khader Mydeen Rowther Residing at 7-7D, Mudhaliapuram 4th Street, Kodaikanal.)	
Date : 23.12.2020 Place : Kodaikanal	Authorized Officer State Bank of India.

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The cost of tender schedule, EMD should be drawn as Demand Draft or Bankers Cheque from Nationalised / Scheduled Bank payable in favour of the Executive Engineer Madurai Division, TNSCB, payable at Madurai. The tender documents may be obtained from the office of the Superintending Engineer, Madurai Circle, TNSCB, 169 KK Nagar Main Road, Madurai - 20 on written requisition along with cost of the tender document to a value of Rs.17,700/- (Non-refundable) upto 3.00 PM on 11.01.2021.

Conditions for participating in the tenders may be seen from the website www.tenders.tn.gov.in.

The undersigned reserves the right to reject any or all the tenders without assigning any reasons thereof.

"169 K.K.Nagar Main Road,"
Opp. Jawahar Hospital, Madurai 625 020

DIPR/448/NTENDER/2020

SUPERINTENDING ENGINEER,
MADURAI CIRCLE.

தேவையான தரவுகளை, பின்புலம் உடனடி டிராப்ட், அல்லது வங்கியின் டிராப்ட் மூலமாக தேவையான வங்கியில் இருந்து பெற வேண்டும். தேவையான தரவுகளை, தேவையான வங்கியில் இருந்து பெற வேண்டும். தேவையான வங்கியில் இருந்து பெற வேண்டும்.

Registration and applying online, visit the Recruitment Portal of the High Court of Madras (www.mhc.tn.gov.in). The last date to apply : 03.02.2021.

C. KUMARAPPAN
REGISTRAR GENERAL

HIGH COURT, MADRAS.
DATED : 23.12.2020

DIPR/1315/DISPLAY/2020

Form E - தொழிலாளர்கள் மற்றும் பணியாளர்களின் உரிமையோருக்கான (Workmen and Employees)

Form E - தொழிலாளர்கள் மற்றும் பணியாளர்களின் அங்கீகரிக்கப்பட்ட பிரதிநிதிகளின் உரிமையோருக்கான (authorized representatives of Workmen and Employees)

தவறான சமீபநேரம் சமீபநேரம் சமீபநேரம் விதிக்கப்படும்.

UTHUKULI VENKAT RAO SUJATHA
கிடைக்காத தீர்மானம் தீர்மானம்
தேதி : 27-12-2020
கூடம் : சென்னை

பதிவு எண் - 188/19A-801/19-PO/1078/2017-18/11791

